

By E mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-79/2004/ 3184 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Rockta Lal Das,
Presiding officer, Industrial Tribunal,
Cachar, Silchar.

Dated Guwahati the 19th June, 2019.

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No. ITS.01/2019/609 Dated 14.06.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for 18 (eighteen) days earned leave w.e.f. 29.06.2019 to 16.07.2019 along with station leave permission for the said period, has been granted/~~rejected~~.

Further, you are allowed to hand over charge of the Industrial/Wakf Tribunal to the District and Sessions Judge, Cachar, Silchar, before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

3187
Memo NO.HC.VII-79/2004/ 3185 - 1A, dated 19.06.19
Copy to:

1.The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The District and Sessions Judge, Cachar, Silchar.

✓ 3. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

